

purpose of Civil Services Examination. This paucity of suitable bilingual examiners makes it difficult to maintain uniform standards in evaluation of performance of the candidates. Considering all these aspects the Government have decided in consultation with the Union Public Service Commission not to pursue the question of recognising Manipuri and other languages not included in the Eighth Schedule of the Constitution for the purpose of answering papers in the Civil Services Examination.

#### **New Tourism Spots in Gujarat**

2474. SHRIMATI PATEL RAMABEN RAMJIBHAI MAVANI : Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) the new spots being developed for tourism in Gujarat during current year by the Central Government and the estimated investment thereon;

(b) number of people who visited Gir to see lions in Junagarh last year; and

(c) whether visitors are increasing as compared to previous two years; number of spots likely to be developed during the Seventh Five Year Plan ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION AND IN THE DEPARTMENT OF CULTURE (SHRI K. P. SINGH DEO) : (a) to (c) The Department has not received any proposal to develop new spots in Gujarat in the current year.

According to the State Government, 27105 tourists visited Gir Forest during 1984 showing an increase of 88% and 91% over the preceding two years.

In the VII Five Year Plan infrastructural facilities will be taken up in some of the 24 Centres identified in the State of Gujarat in consultation with the State Government,

#### **Proposal from Islamic Development Bank to Finance Islamic Schools in India**

2475. SHRI BHLASAHEB VIKHE PATIL : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news-item in 'Hindustan Times' dated 10 June, 1985 to the effect that the Islamic Development Bank propose to finance Islamic schools in India for the next five years;

(b) whether Government have cleared the matter or they were consulted by the Bank beforehand;

(c) whether Government have enunciated any policy regarding funding by foreign agencies for the welfare/education of different ethnic groups in India; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA) :

(a) Yes, Sir.

(b) to (d). An intimation that the Islamic Development Bank (IDB), Jeddah proposed to finance some Muslim Educational Institutions in India and that the Bank had set up a Central panel of 11 persons of India for the purpose was received in this Ministry. A request of IDB for permission to remit Dolar 5,000/- to the the Central Panel to meet its costs of correspondence and travel expenses of the members was also received. The Foreign Contribution (Regulation) Act, 1976 does not lay any conditions on the donors. However, the Act is applicable to the recipient associations/organisations. The recipient association/organisations are required either to register themselves with the Central Government or seek prior permission for acceptance of foreign contribution. It was accordingly advised that the Central Panel should get itself registered under FCRA and that the Central/Regional panels to whom the financial assistance was expected to be given should identify only such associations/institutions for acceptance of foreign contribution from the I.D.B., Jeddah as have registered with the